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occur to the telegram at the time of {he booking.

## Absorption of casual workers in Delhi Doordarshan

109. SHRI B. KRISHNA MOHAN: Will the Minister of INFORMATION ANO EROADCASTING be pleased to refer to the answer to Unstarred Question 1450 given in the Rajya Sabha on the 5th December, 1983 and state:

- (a) what steps Government have taken in pursuance of Department of Personnel and Administrative Reforms O.M. No. 49014/4/77- Estt. (c) dated the 21st March, 1979 to regularise the services of 26 casual workers of Doordarshan Delhi who have been by sponsored the **Employment** Exhange;
- (b) if no action has so far been taken in the matter, what are the resons therefor; -
- (c) whether Government have received any communications in the matter from some Members of Parliament recently;
- (d) if so, what action has been taken thereon; and
- (e) whether it is a fact that a num-'ber of posts of peons in Dobrdarsban have fallen vacant but no regular appointments have been made against those posts so far, and if so, what are the reasons therefor?

THE DEPUTY MINISTER IN THE MINISTRY OP INFORMATION AND (SHRI BROADCASTNG GHULAM NABI AZAD): (a), (b), (d) and (e) Out of the 26 casual workers in Doordarshan Delhi 6 have since been offered the posts of peon. Appointment of remaining persons against Group 'D' posts depends on the availablity of regular vacancies and subject to fulfilment of eligibility conditions laid down by Government, by these persons

(c) Yes, Sir.

## **Abolition of Legislative Council of** Andhra Pradesh

110. PROF. SOURENDRA BHATTA-CHARJEE: SHRI B. SATYANARAYAN REDDY:

to Questions

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to refer to the answer to Unstarred Question 2949-E given in the Rajya Sabha on the 19th December, 1983 and

- (a) whether Government have since taken any decision on the resolution for the abolition of the Legislative Council in Andhra Pradesh which was adopted by the Andhra Pradesh Legislative Assembly; and
- (b) if so, what are the details there-

THE MINISTER OF LAW. JUSTICE AND COMPANY AFFAIHS (SHRI JAGANNATH KAUSHAL): (a) Yes Sir.

(b) Government have not found it possible to agree to the proposal for undertaking legislation for abolition of the Legislative Ciuncil . <»f Andhra Pradesh.

## Objects set for Dandakaranya **Development Authority**

- 111. PROF. SOURENDRA BHATTA-CHARJEE: Will the Minister of LABOUR AND REHABILITATION be pleased to state:
- (a) what are the objects set for the Dandakaranya Development Authority;
- (b) what amount has been spent by the Dandakaranya Development Authority under different heads as part of the rehabilitation and resettlement programme;